

Clause 2, as amended, was added to the Bill.

Clause 3 - Amendment of Section 10

Amendment made:

Page 2, line 32. -

for "to make" substitute -
"from making" (3)

(SHRI BINDESHWARI DUBEY)

MR CHAIRMAN: The question is:

"That Clause 3, as amended, stand part of the Bill."

The motion was adopted.

Clause 3, as amended, was added to the Bill.

Clause 4—Insertion of the schedule

Amendment made:

Page 2, line 36,—

for "inserted" substitute

"inserted and shall be deemed always to have been inserted" (4)

(SHRI BINDESHWARI DUBEY)

MR. CHAIRMAN: The question is:

"That Clause 4, as amended, stand part of the Bill."

The motion was adopted.

Clause 4, as amended, was added to the Bill.

MR. CHAIRMAN: The question is:

"That clause 1, Enacting Formula and the Long Title Stand Part of the Bill".

The motion was adopted.

Clause 1, The Enacting Formula and the Long Title were added to the Bill.

SHRI BINDESHWARI DUBEY: I beg to move:

"That the Bill, as amended, be passed."

MR. CHAIRMAN: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

17.52 hrs.

SALARY, ALLOWANCES AND PENSION
OF MEMBERS OF PARLIAMENT
(AMENDMENT) BILL

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): I beg to move:

"That the Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954, be taken into consideration."

At present under section 6A(1) and 6A(6) of the Act, the Members of Parliament representing the Union Territories of Andaman & Nicobar and Lakshadweep islands are entitled to air travel facility alongwith the spouse/ companion from the usual place of residence in the islands to the nearest airport in the mainland of India. For the return journey steamer facility is available to them. On the recommendation of the Joint Committee on Salaries and Allowances of Members of Parliament, it is proposed to allow air travel facility to them for return journey also from the nearest airport in the mainland of India to

the usual place of residence in the island.

The above provisions would involve a recurring expenditure from the Consolidated Fund of India to the tune of Rs. 32,300/- per annum approximately.

The Bill is very simple and non-controversial. I hope that it would receive unanimous support from all sides of the House and may be passed without much discussion. With these words, I commend the Bill for consideration by the House.

MR. CHAIRMAN: Motion moved:

"That the Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954, be taken into consideration."

Does any hon. Member want to speak?

SEVERAL HON. MEMBERS: No. Let us pass it unanimously.

MR. CHAIRMAN: The question is:

"That the Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We will now take up Clause by Clause consideration of the Bill.

The question is:

"That Clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

MR. CHAIRMAN: The question is:

"That Clause 1 the Enacting Formula and the Long Title Stand Part of the Bill".

The motion was adopted.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI H.K.L. BHAGAT: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

17.55 hrs.

DISCUSSION UNDER RULE 193

Demand for waiver of Agricultural Loans

[English]

MR. CHAIRMAN: Now we take up further discussion on the demand for waiver of agricultural loans raised by Shri Harish Rawat on 11th August, 1989.

Dr. G.S. Rajhans, you can continue your speech.

[Translation]

DR. G.S. RAJHANS (Jhanjharpur): Mr. Chairman, Sir, I was stating that the persons who mislead the masses by saying that they have written off loans of farmers in their State should be exposed and the people should be made aware of the actual position so that lies could be nailed out. Some leaders of Haryana State are making propganda in Bihar and other Hindi speaking States that they have waived loans of farmers in their State. It is a while lie. It is a false propganda and the Central Government should nail out the lies. Not only this, the Government should make aware the people through Radio and Television of the measure that could be possibly taken by it. They should also be informed of the things which could not be done by the Government, because a confu-